

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

NO. O.A. 1076 of 1997.

Date of Order : 15.03.2004.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N. D. Dayal, Administrative Member

SUKUMAR CHATTERJEE

VS.

UNION OF INDIA AND ORS. (M/O. DEFENCE)

For the Applicant : Mr. S. K. Dutta, counsel
For the Respondents : Mr. T. K. Biswas, counsel
For the Respondents : Mr. M. S. Banerjee, counsel

O R D E R

MR. NITYANANDA PRUSTY, JM:

Heard Mr. S. K. Dutta, 1d. counsel leading Mr. T. K. Biswas, 1d. counsel for the applicant and Mr. M. S. Banerjee, 1d. counsel for the official respondents.

2. Mr. Dutta, 1d. counsel appearing for the applicant submits that by the passage of time this application has already become infructuous because ~~xx~~ the benefits as has been claimed by the applicant in this O.A. has already been extended in his favour. 1d. counsel for the respondents has no objection to the above prayer made by the 1d. counsel for the applicant.

3. In view of the above submissions made by 1d. counsel for both the parties, the O.A. is accordingly dismissed as infructuous. However, there shall be no order as to costs.

MEMBER (A)

MEMBER (J)

ASVS.